

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COMFUND CONSULTING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	COMFUND CONSULTING LIMITED
2.	Date of incorporation of corporate debtor	21/12/1989
3.	Authority under which corporate debtor is incorporated / registered	ROC Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1989PLC010626
5.	Address of the registered office and principal office (if any) of corporate debtor	Raheja Towers, West Wing, Ground/ Mezzanine Floor, 26-27, M.G. Road Bangalore, Pin: 560001.
6.	Insolvency commencement date in respect of corporate debtor	1 st February 2021
7.	Estimated date of closure of insolvency resolution process	31 st July 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms.Ramanathan Bhuvaneshwari, IBBI Registration no: IBBI/IPA-002/IP-N00306/2017-18/10864
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-006, Pioneer Paradise, 24 th Main Road, 7 th Phase, JP Nagar, Bangalore-560078. Email- bhoona.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-006, Pioneer Paradise, 24 th Main Road, 7 th Phase, JP Nagar, Bangalore-560078. Email- bhoona.bhuvan@gmail.com
11.	Last date for submission of claims	15 th February 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the COMFUND CONSULTING LIMITED on 11/09/2021, orders received on 1st February 2021, the insolvency commencement date. The creditors of COMFUND CONSULTING LIMITED are hereby called upon to submit their claims with proof on or before 15th February 2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Ms.Ramanathan Bhuvaneshwari
Date and Place : 2nd February 2021 / Bengaluru